

High Court of Karnataka,
Bengaluru,
Dated: 25th April, 2024

NOTIFICATION NO. HCBB – 97 / 2024

In modification of earlier Notification No. HCBB – 78 / 2024 dated 3rd April 2024, the sittings of Hon'ble The Chief Justice and the Hon'ble Judges in the Principal Bench at Bengaluru are arranged in the Court Halls as mentioned below from 27th May 2024.

Sl. No.	Name of the Hon'ble Judges	Court Hall Nos.
1	Hon'ble The Chief Justice	1
2	Hon'ble Mrs. Justice Anu Sivaraman	2
3	Hon'ble Mr. Justice K.Somashekar	3
4	Hon'ble Mrs. Justice K.S.Mudagal	4
5	Hon'ble Mr. Justice Sreenivas Harish Kumar	5
6	Hon'ble Mr. Justice Krishna S.Dixit	6
7	Hon'ble Mr. Justice R.Devdas	7
8	Hon'ble Mr. Justice B.M.Shyam Prasad	8
9	Hon'ble Mr. Justice S.Sunil Dutt Yadav	9
10	Hon'ble Mr. Justice H.T.Narendra Prasad	10
11	Hon'ble Mr. Justice H.P.Sandesh	11
12	Hon'ble Mr. Justice K.Natarajan	12
13	Hon'ble Mr. Justice S.R.Krishna Kumar	13
14	Hon'ble Mr. Justice Suraj Govindaraj	14
15	Hon'ble Mr. Justice N.S.Sanjay Gowda	15
16	Hon'ble Ms. Justice Jyoti Mulimani	16
17	Hon'ble Mr. Justice Hemant Chandangoudar	17
18	Hon'ble Mr. Justice M.Nagaprasanna	18
19	Hon'ble Mr. Justice M.I.Arun	19

20	Hon'ble Mr. Justice E.S.Indiresh	20
21	Hon'ble Mr. Justice Ravi V. Hosmani	21
22	Hon'ble Mrs. Justice Lalitha Kanneganti	22
23	Hon'ble Mr. Justice Shivashankar Amarannavar	23
24	Hon'ble Mrs. Justice M.G.Uma	24
25	Hon'ble Mr. Justice V.Srishananda	25
26	Hon'ble Mr. Justice Hanchate Sanjeevkumar	26
27	Hon'ble Mr. Justice Rajendra Badamikar	27
28	Hon'ble Ms. Justice J.M.Khazi	28
29	Hon'ble Dr. Justice Chillakur Sumalatha	29
30	Hon'ble Mr. Justice Anant Ramanath Hegde	30
31	Hon'ble Mr. Justice C.M.Joshi	31
32	Hon'ble Mr. Justice Ramachandra D. Huddar	32
33	Hon'ble Mr. Justice Vijaykumar A.Patil	33
34	Hon'ble Mr. Justice K.V.Aravind	34

By Order of Hon'ble The Chief Justice

**Sd/-
(M.Chandrashekar Reddy)
Registrar (Judicial)**

HIGH COURT OF KARNATAKA AT BENGALURU
ARRANGEMENT OF SITTINGS OF HON'BLE THE CHIEF JUSTICE AND
THE HON'BLE JUDGES WITH SUBJECTS
ASSIGNED TO THEIR LORDSHIPS
WITH EFFECT FROM MONDAY THE 27TH MAY 2024

Priority will be given to old cases

Part A

Sl. No.	SITTINGS AND SUBJECTS	Remarks
1	<p>Hon'ble The Chief Justice & Hon'ble Mr. Justice K.V.Aravind</p> <p>All Writ Petitions (Public Interest Litigation) - Preliminary Hearing, Orders and Final Hearing</p> <p>Writ Petitions Green Bench, Writ Petitions arising under Laws relating to Pollution Control, Environment Protection Act, and Rules framed there under and all other Laws relating to Environment - Preliminary Hearing, Orders and Final Hearing</p> <p>Writ Appeals from 2023 onwards - Admission, Orders and Final Hearing</p> <p>Civil Contempt Petition - Admission, Orders and Final Hearing</p> <p>Writ Petitions (Edn-Med-Adm) - Preliminary Hearing, Orders and Final Hearing</p> <p>Writ Petitions pertaining to Professional Courses in Medical, Dental, Engineering – Fee Structure and Seat Matrix - Preliminary Hearing, Orders and Final Hearing</p> <p>Specially assigned matters</p>	<p>Physical hearing / Video Conferencing (optional)</p>

<p>2</p>	<p>Hon'ble Mrs. Justice Anu Sivaraman & Hon'ble Mr. Justice Anant Ramanath Hegde</p> <p>Arbitration matters (including Misc. First Appeals), Commercial Appeals and Commercial Applications from 2024 onwards - Preliminary Hearing / Admissions, Orders and Final Hearing</p> <p>Writ Petitions (Service-Central Administrative Tribunal (S-CAT) and Service-Karnataka State Administrative Tribunal (S-KSAT)) - Preliminary Hearing, Orders and Final Hearing</p> <p>Regular First Appeals from 2021 onwards - Admission, Orders and Final Hearing</p> <p>Writ Appeals of the year 2022 - Admission, Orders and Final Hearing</p> <p>Real Estate Regulatory Authority (RERA) Appeals - Admission, Orders and Final Hearing</p> <p>Writ and Civil Referred Cases - Admissions, Orders and Final Hearing</p> <p>Writ Petitions (Lokayukta) - Preliminary Hearing, Orders and Final Hearing</p> <p>Specially assigned matters</p>	<p>Physical hearing / Video Conferencing (optional)</p>
<p>3</p>	<p>Hon'ble Mr. Justice K.Somashekar & Hon'ble Dr. Justice Chillakur Sumalatha</p> <p>Writ Appeals from 2018 to 2021 - Admission, Orders and Final Hearing</p> <p>Criminal Contempt Petition - Admission, Orders and Final Hearing</p> <p>Writ Petitions (Habeas Corpus) - Preliminary Hearing, Orders and Final Hearing</p>	<p>Physical hearing / Video Conferencing (optional)</p>

	<p>Misc. First Appeals [Motor Vehicles (MV) and Workmen's Compensation/Employees Compensation (WC/ECA)] upto 2022 and Misc. First Appeals except [Arbitration Appeal, Motor Vehicles (MV) and Workmen's Compensation/Employees Compensation (WC/ECA)] from 2022 onwards</p> <ul style="list-style-type: none"> - Admission, Orders and Final Hearing <p>All Writ Petitions and Civil matters not assigned to any other Division Benches</p> <ul style="list-style-type: none"> - Preliminary Hearing/Admission, Orders and Final Hearing <p>Arbitration matters (including Misc. First Appeals), Commercial Appeals and Commercial Applications upto 2023</p> <ul style="list-style-type: none"> - Preliminary Hearing / Admissions, Orders and Final Hearing <p>Execution First Appeals and Execution Second Appeals (Division Bench Matters)</p> <ul style="list-style-type: none"> - Admissions, Orders and Final Hearing <p>Miscellaneous Second Appeals (Division Bench matters)</p> <ul style="list-style-type: none"> - Admissions, Orders and Final Hearing <p>Specially assigned matters</p>	
<p>4</p>	<p>Hon'ble Mrs. Justice K.S.Mudagal & Hon'ble Mr. Justice Vijaykumar A.Patil</p> <p>Criminal Appeals (Conviction) from 2023 onwards</p> <ul style="list-style-type: none"> - Admission, Orders and Final Hearing <p>Criminal Appeals (Acquittal) upto 2022</p> <ul style="list-style-type: none"> - Admission, Orders and Final Hearing <p>Criminal Referred cases</p> <ul style="list-style-type: none"> - Admission, Orders and Final Hearing 	<p>Physical hearing / Video Conferencing (optional)</p>

	<p>Misc. First Appeals [except Arbitration Appeal, Motor Vehicles (MV) and Workmen's Compensation/ Employees Compensation (WC/ECA)] upto 2021 - Admission, Orders and Final Hearing</p> <p>Original Side Appeals, Company Appeals u/s 10(F) of the Companies Act - Preliminary Hearing/Admissions, Orders and Final Hearing</p> <p>Specially assigned matters</p>	
5	<p>Hon'ble Mr. Justice Sreenivas Harish Kumar & Hon'ble Mr. Justice C.M.Joshi</p> <p>Criminal Appeals (Acquittal) from 2023 onwards - Admission, Orders and Final Hearing</p> <p>Criminal Appeals (Conviction) upto 2022 - Admission, Orders and Final Hearing</p> <p>Criminal Appeals/Writ Petitions under National Investigation Agency Act - Admission, Orders and Final Hearing</p> <p>Regular First Appeals from 2016 to 2020 - Admission, Orders and Final Hearing</p> <p>Misc. First Appeals [Motor Vehicles (MV) and Workmen's Compensation/ Employees Compensation (WC/ECA)] from 2023 onwards - Admission, Orders and Final Hearing</p> <p>Specially assigned matters</p>	<p>Physical hearing / Video Conferencing (optional)</p>
6	<p>Hon'ble Mr. Justice Krishna S.Dixit & Hon'ble Mr. Justice Ramachandra D. Huddar</p> <p>All Division Bench Tax matters - Admission, Orders and Final Hearing</p>	<p>Physical hearing / Video Conferencing (optional)</p>

	<p>Writ Appeals upto 2017 - Admission, Orders and Final Hearing</p> <p>Regular First Appeals upto 2015 - Admission, Orders and Final Hearing</p> <p>Specially assigned matters</p>	
6A	<p>Hon'ble Mr. Justice Krishna S.Dixit (Friday at 2.30 PM)</p> <p>SPECIAL COURT CONSTITUTED FOR DECIDING CRIMINAL MATTERS FILED IN THE HIGH COURT (ALL BENCHES) WHERE THE MEMBERS OF THE STATE OR CENTRAL LEGISLATURE ARE ACCUSED</p> <p>Specially assigned matters</p>	<p>Physical hearing / Video Conferencing (optional)</p>
7	<p>Hon'ble Mr. Justice R.Devdas</p> <p>Writ Petitions (Co-operative Society Matters) - Preliminary Hearing/Admission, Orders and Final Hearing</p> <p>Writ Petitions (Local Bodies) from 2023 onwards - Preliminary Hearing/Admission, Orders and Final Hearing</p> <p>Civil Miscellaneous Petitions seeking appointment of Arbitrators under Section 11 of the Arbitration and Conciliation Act, 1996 -Admission, Orders and Final Hearing</p> <p>Specially assigned matters</p>	<p>Physical hearing / Video Conferencing (optional)</p>
8	<p>Hon'ble Mr. Justice B.M.Shyam Prasad</p> <p>Writ Petitions (Service) - Preliminary Hearing, Orders and Final Hearing</p>	<p>Physical hearing / Video Conferencing (optional)</p>

	<p>Writ Petitions filed by Judicial Officers and Members of the staff of High Court & District/Trial Courts</p> <p>- Preliminary Hearing, Orders and Final Hearing</p> <p>Specially assigned matters</p>	
9	<p>Hon'ble Mr. Justice S.Sunil Dutt Yadav</p> <p>Writ Petitions (Tax and Education)</p> <p>- Preliminary Hearing, Orders and Final Hearing</p> <p>All Company matters</p> <p>- Preliminary Hearing/Admission, Orders and Final Hearing</p> <p>Arbitration Petition – Interim Measure, Arbitration Petition (Enforcement of Foreign Arbitral Award) and Commercial Suit</p> <p>- Preliminary Hearing/Admission, Orders and Final Hearing</p> <p>Specially assigned matters</p>	<p>Physical hearing / Video Conferencing (optional)</p>
10	<p>Hon'ble Mr. Justice H.T.Narendra Prasad</p> <p>Writ Petitions (Local Bodies) upto 2022</p> <p>- Preliminary Hearing, Orders and Final Hearing</p> <p>Civil Petitions</p> <p>- Preliminary Hearing/Admission, Orders and Final Hearing</p> <p>Writ/Civil of the category not specifically assigned to any Bench for – Preliminary Hearing/Admission, Orders and Final Hearing</p> <p>Specially assigned matters</p>	<p>Physical hearing / Video Conferencing (optional)</p>
11	<p>Hon'ble Mr. Justice H.P.Sandesh</p> <p>Regular Second Appeals from 2018 onwards</p> <p>- Admission, Orders and Final Hearing</p>	<p>Physical hearing / Video Conferencing (optional)</p>

	<p>Probate and Succession matters and Testamentary Original Suit (TOS) - Admission, Orders and Final Hearing</p> <p>Specially assigned matters</p>	
12	<p>Hon'ble Mr. Justice K.Natarajan</p> <p>Misc. First Appeals [Motor Vehicles (MV) and Workmen's Compensation/Employees Compensation (WC/ECA)] from 2023 onwards - Admission, Orders and Final Hearing</p> <p>Regular Second Appeals of the years 2016 and 2017 - Admission, Orders and Final Hearing</p> <p>Specially assigned matters</p>	<p>Physical hearing / Video Conferencing (optional)</p>
13	<p>Hon'ble Mr. Justice S.R.Krishna Kumar</p> <p>Writ Petitions (General Miscellaneous matters) [except Family Court matters] from 2022 onwards - Preliminary Hearing/Admission, Orders and Final Hearing</p> <p>Specially assigned matters</p>	<p>Physical hearing / Video Conferencing (optional)</p>
14	<p>Hon'ble Mr. Justice Suraj Govindaraj</p> <p>Writ Petitions (Scheduled Caste/Scheduled Tribe) - Preliminary Hearing, Orders and Final Hearing</p> <p>Regular Second Appeals from 2013 to 2015 - Admission, Orders and Final Hearing</p> <p>Civil Revision Petitions - Admission, Orders and Final Hearing</p> <p>Specially assigned matters</p>	<p>Physical hearing / Video Conferencing (optional)</p>

<p>15</p>	<p>Hon'ble Mr. Justice N.S.Sanjay Gowda</p> <p>Writ Petitions [Karnataka Electricity Board (KEB), Karnataka Land Reforms Act (KLRA), Urban Land Ceiling (ULC), Cinema, Motor Vehicles (MV), Excise, Karnataka Village Offices Abolition (KVOA), Agriculture Produce (Marketing) Regulation Act (APMC) and House Rent Control Act (HRC)] - Preliminary Hearing, Orders and Final Hearing</p> <p>Criminal Petitions (U/s 482 of Criminal Procedure Code and Writ Petition filed u/Art. 226 & 227 of the Constitution of India r/w Section 482 Criminal Procedure Code upto 2021 - Admission, Orders and Final Hearing</p> <p>Specially assigned matters</p>	<p>Physical hearing / Video Conferencing (optional)</p>
<p>16</p>	<p>Hon'ble Ms. Justice Jyoti Mulimani</p> <p>Writ Petitions (Labour, Labour-KSRTC and Service-KSRTC) - Preliminary Hearing, Orders and Final Hearing</p> <p>Execution First Appeals and Execution Second Appeals (Single Judge matters) - Admission, Orders and Final Hearing</p> <p>Intellectual Property Rights Cases including Referred Original Suits - Admission, Orders and Final Hearing</p> <p>Specially assigned matters</p>	<p>Physical hearing / Video Conferencing (optional)</p>
<p>17</p>	<p>Hon'ble Mr. Justice Hemant Chandangoudar</p> <p>Writ Petitions (General Miscellaneous matters) [except Family Court matters] upto 2021 - Preliminary Hearing/Admission, Orders and Final Hearing</p> <p>Specially assigned matters</p>	<p>Physical hearing / Video Conferencing (optional)</p>

<p>18</p>	<p>Hon'ble Mr. Justice M.Nagaprasanna</p> <p>Criminal Petitions (U/s 482 of Criminal Procedure Code and Writ Petition filed u/Art. 226 & 227 of the Constitution of India r/w Section 482 Criminal Procedure Code from 2022 onwards - Admission, Orders and Final Hearing</p> <p>Specially assigned matters</p>	<p>Physical hearing / Video Conferencing (optional)</p>
<p>19</p>	<p>Hon'ble Mr.Justice M.I.Arun</p> <p>Writ Petitions (Land Acquisition (LA) matters and Bangalore Development Authority (BDA) matters) - Preliminary Hearing/Admission, Orders and Final Hearing</p> <p>Writ Petitions [General Miscellaneous-Civil Procedure Code (GM-CPC)] from 2023 onwards - Preliminary Hearing, Orders and Final Hearing</p> <p>Specially assigned matters</p>	<p>Physical hearing / Video Conferencing (optional)</p>
<p>20</p>	<p>Hon'ble Mr.Justice E.S.Indiresh</p> <p>Writ Petitions [Land Reforms (LR) and Karnataka Land Revenue Act (KLR)] - Preliminary Hearing/Admission, Orders and Final Hearing</p> <p>Specially assigned matters</p>	<p>Physical hearing / Video Conferencing (optional)</p>
<p>21</p>	<p>Hon'ble Mr.Justice Ravi V. Hosmani</p> <p>Misc. First Appeals [except Motor Vehicles (MV) and Workmen's Compensation/ Employees Compensation (WC/ECA)] - Admission, Orders and Final Hearing</p>	<p>Physical hearing / Video Conferencing (optional)</p>

	<p>Revision Petition Family Court (RPFC), House Rent Revision Petition (HRRP), Land Reforms Revision Petition (LRRP) and Misc. Second Appeal (MSA) - Admission, Orders and Final Hearing</p> <p>Regular First Appeals upto 2014 - Admission, Orders and Final Hearing</p> <p>Specially assigned matters</p>	
22	<p>Hon'ble Mrs. Justice Lalitha Kanneganti</p> <p>Writ Petitions (General Miscellaneous-Family Court matters] - Preliminary Hearing/Admission, Orders and Final Hearing</p> <p>Writ Petitions [General Miscellaneous-Civil Procedure Code (GM-CPC)] upto 2022 - Preliminary Hearing, Orders and Final Hearing</p> <p>Specially assigned matters</p>	Physical hearing / Video Conferencing (optional)
23	<p>Hon'ble Mr. Justice Shivashankar Amarannavar</p> <p>Criminal Appeals - Admission, Orders and Final Hearing</p> <p>Criminal Petitions U/s 407 of Criminal Procedure Code - Admission, Orders and Final Hearing</p> <p>Specially assigned matters</p>	Physical hearing / Video Conferencing (optional)
24	<p>Hon'ble Mrs. Justice M.G.Uma</p> <p>Criminal Petitions U/s 438 and 439 of Criminal Procedure Code - Admission, Orders and Final Hearing</p> <p>Specially assigned matters</p>	Physical hearing / Video Conferencing (optional)

<p>25</p>	<p>Hon'ble Mr. Justice V.Srishananda</p> <p>Criminal Revision Petitions - Admission, Orders and Final Hearing</p> <p>Regular Second Appeals upto 2012 - Admission, Orders and Final Hearing</p> <p>Specially assigned matters</p>	<p>Physical hearing / Video Conferencing (optional)</p>
<p>26</p>	<p>Hon'ble Mr. Justice Hanchate Sanjeevkumar</p> <p>Regular First Appeals from 2015 onwards - Admission, Orders and Final Hearing</p> <p>Misc. First Appeals [Motor Vehicles (MV) and Workmen's Compensation/Employees Compensation (WC/ECA)] upto 2017 - Admission, Orders and Final Hearing</p> <p>Specially assigned matters</p>	<p>Physical hearing / Video Conferencing (optional)</p>
<p>27</p>	<p>Hon'ble Mr. Justice Rajendra Badamikar</p> <p>Misc. First Appeals [(Motor Vehicles (MV) and Workmen's Compensation/Employees Compensation (WC/ECA)] of the year 2022 - Admission, Orders and Final Hearing</p> <p>Specially assigned matters</p>	<p>Physical hearing / Video Conferencing (optional)</p>
<p>28</p>	<p>Hon'ble Ms. Justice J.M.Khazi</p> <p>Misc. First Appeals [(Motor Vehicles (MV) and Workmen's Compensation/Employees Compensation (WC/ECA)] from 2018 to 2021 - Admission, Orders and Final Hearing</p> <p>Specially assigned matters</p>	<p>Physical hearing / Video Conferencing (optional)</p>

28A	<p>Hon'ble Mr. Justice Ramachandra D. Huddar (Friday at 2.30 PM)</p> <p>Criminal Appeals - Final Hearing</p> <p>Specially assigned matters</p>	<p>Physical hearing / Video Conferencing (optional)</p>
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Part - B

Hon'ble The Chief Justice and Hon'ble Judges sitting in Division Benches will take up matters whenever Their Lordships sit Single:

Sl. No.	Names of the Hon'ble Judges	Subjects
1	Hon'ble The Chief Justice	Writ Petition (GM-CPC) - Preliminary Hearing 'B' Group/Final Hearing
2	Hon'ble Mrs. Justice Anu Sivaraman	Writ Petition (GM) - Preliminary Hearing 'B' Group/Final Hearing
3	Hon'ble Mr. Justice K.Somashekar	Criminal Revision Petitions - Final Hearing
4	Hon'ble Mrs. Justice K.S.Mudagal	Criminal Appeals - Final Hearing
5	Hon'ble Mr. Justice Sreenivas Harish Kumar	Criminal Revision Petitions - Final Hearing
6	Hon'ble Mr. Justice Krishna S. Dixit	SPECIAL COURT CONSTITUTED FOR DECIDING CRIMINAL MATTERS FILED IN THE HIGH COURT (ALL BENCHES) WHERE THE MEMBERS OF THE STATE OR CENTRAL LEGISLATURE ARE ACCUSED
7	Hon'ble Dr. Justice Chillakur Sumalatha	Writ Petition (GM) -Preliminary Hearing 'B' Group/Final Hearing

8	Hon'ble Mr. Justice Anant Ramanath Hegde	Regular First Appeals - Final Hearing
9	Hon'ble Mr. Justice C.M.Joshi	Misc. First Appeals - Final Hearing
10	Hon'ble Mr. Justice Ramachandra D. Huddar	Criminal Appeals - Final Hearing
11	Hon'ble Mr. Justice Vijaykumar A.Patil	Writ Petition (GM-CPC) Preliminary Hearing 'B' Group/Final Hearing
12	Hon'ble Mr. Justice K.V.Aravind	Writ Petition (GM) - Final Hearing

NOTES:

1. **Memos for urgent Preliminary Hearing/Admission, Orders and Hearing shall be moved by the Advocates/party-in-persons as per the SOP dated 3rd February 2022.**
2. In case of following newly filed cases, memo for posting will not be entertained. The same shall be listed automatically as notified:
 - (a) **All Criminal Petitions U/s 438, 439 and 482 of Cr. P.C., Writ Petitions under Article 226 r/w Sec. 482 of Cr.P.C, Criminal Revision Petitions and Criminal Appeals – 4th day from the date of filing.**
 - (b) **All Writ Petitions and Writ Appeals – 5th day from the date of filing.**
 - (c) **All Civil matters – 5th day from the date of filing.**

(The General Holidays shall be excluded for counting the days)
3. No case will be entertained at the residence of the Hon'ble Judges without the specific order of Hon'ble the Chief Justice and in case Hon'ble the Chief Justice is not available, the next Senior most Judge available.

By Order of Hon'ble The Chief Justice

Sd/-

**(M.Chandrashekar Reddy)
Registrar (Judicial)**

Date: 25.04.2024